

COVAT: R Sh. G. N. Pandey Acmm. b/h/

(41)

3095
10 R/2
1469/3
12-12-00



IN THE HON'BLE COURT OF LD. A.C.M.M. TIS HAZARI, DELHI

684/99

COMPANY CASE NO. 684/99 OF 1999

C-3

IN THE MATTER OF:

02401R 0024771999

REGISTRAR OF COMPANIES
NCT OF DELHI & HARYANA

..COMPLAINANT

VERSUS

1.

M/S. ZED INVESTMENTS LTD.
having its Regd. Office at
C-445, East of Kailash,
NEW DELHI.

2.

Shri Anil Kumar,
N-31, Sindhi Colony, *Shri Anil Kumar*
NEW DELHI.

3.

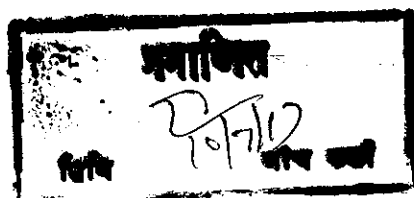
Shri Neeraj Kumar,
334, Vishvash Park,
DELHI-110045.

4.

Shri Zile Singh, *→ P.O.*
C-445, East of Kailash,
NEW DELHI.

... ACCUSED

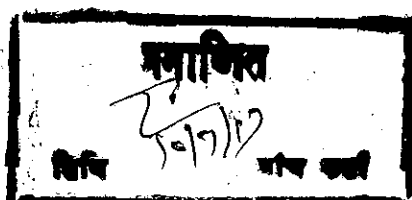
28/3





(2)

COMPLAINT FOR CONTRAVENTION OF SECTION 146 PUNISHABLE
UNDER SECTION 146(4) OF THE COMPANIES ACT, 1956.



ROC VS. M/S. ZED INVESTMENTS

13.03.2008

Present: CP for ROC.

Accused absent.

Process server Const. Ashok Kumar who served the process u/s 83 Cr.P.C. with respect to accused Zile Singh is present. His statement to that effect is recorded as CW-2 and he is discharged.

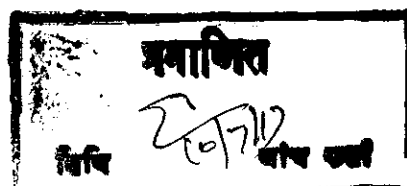
I have perused the statement of HC Didar Singh recorded earlier and that of Const. Ashok Kumar and have gone through the reports Ex.CW.1/1 and Ex.CW.2/1 on the process u/s 82/83 Cr.P.C. issued with respect to accused Zile Singh.

I am satisfied that accused Zile Singh is not traceable and has got no property capable of being attached, in his name. Accused Zile Singh is declared proclaimed offender.

Issue fresh notice to the process server who served the process u/s 82/83 Cr.P.C. with respect to accused Neeraj Kumar and the process u/s 82 Cr.P.C. with respect to accused Anil Kumar be issued by way of pasting, public announcement and publication in Hindustan Times, New Delhi Edition. The process u/s 83 Cr.P.C. be also issued simultanously after the expiry period of thirty days from the date of execution of process u/s 82 Cr.P.C. in case the accused fails to surrender during this perod.

Matter be listed for appearance and for further proceedings on 06.08.2008.

ACMM/Delhi





ROC VS. M/S. ZED INVESTMENTS CC No. 680/99

CW2: Statement of Const. Ashok Kumar, No. 2966-South Distt. PS Lajpat

Nagar, New Delhi, ON SA

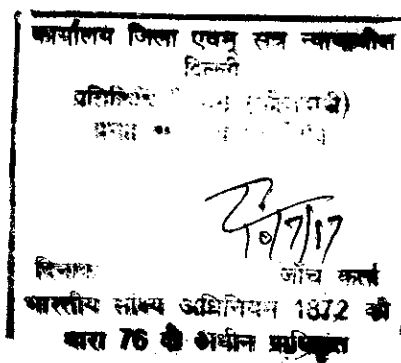
On 10.05.2007, I was entrusted with process U/s 83 Cr.PC with respect to accused Zile Singh. I went to the stated address i.e. C-445, East of Kailash, New Delhi, could not locate any movable or immovable property capable of being attached in his name. Report on the process U/s 83 Cr.PC is Ex.CW2/1 which bears my signatures at point A.

RO & AC

3/8/08
18/8/08

ACMM/Delhi

13.03.2008



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